

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

201. IA 2151 of 2024 IA/1087/2024 C.P. (IB)/664(MB)2022

IN THE MATTER OF

IDBI Trusteeship Services Limited

... Petitioner

Vs

Skil Shipyard Holdings Private Limited

... Respondent

U/s 7 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 03.05.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant: Adv. Abha Patel (PH)

IA 2151 of 2024: Adv. Viraj Parikh

For the Respondent:

ORDER

IA 2151 of 2024 & IA 1087 of 2024- Both the Applicants have advanced their arguments. After the conclusion of the argument, the Ld. Counsel for the Applicant in IA 1087 of 2024 prays for a short adjournment so as to seek appropriate instructions if the Applicant could consider going in for quick dissolution. In view of the same, adjourned to **17.05.2024**.

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Ziyaul/